The Rajiv Gandhi University of Knowledge Technologies (Amendment) Act, 2016
Act 8 of 2016
THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

TELANGANA ACTS, ORDINANCES AND
REGULATIONS Etc.

The following Act of the Telangana Legislature, received
the assent of the Governor on the 22nd April, 2016 and the
said assent is hereby first published on the 23rd April, 2016
in the Telangana Gazette for general information.

ACT No. 8 OF 2016
AN ACT FURTHER TO AMEND THE RAJIV
GANDHI UNIVERSITY OF KNOWLEDGE
TECHNOLOGIES ACT, 2008.

Be it enacted by the Legislature of the State of
Telangana in the Sixty-seventh Year of the Republic of India
as follows:-

1. (1) This Act may be called the Rajiv Gandhi
University of Knowledge Technologies (Amendment) Act,
2016.

A. 14 (DA) [1]
(2) It shall be deemed to have come into force with effect from 11-09-2015:

2. In the Rajiv Gandhi University of Knowledge Technologies Act, 2008, (herein after referred to as the principal Act), in section 6, for sub-section (1) the following shall be substituted, namely:

"(1) the Chancellor shall be appointed by the Government.";

3. In the principal Act, in section 7, in sub-section (1), for the words "Governing Council", the word "Government", shall be substituted;

4. In the principal Act, in the Schedule,

   (i) in Statute 1, under the heading "The Chancellor" clause (1) shall be omitted;

   (ii) in Statute 2, under the heading "The Vice-Chancellor" for clause (1), the following shall be substituted, namely:

   "(1) the Government shall constitute a Search Committee consisting of,

   (i) a nominee of the Governing Council;

   (ii) a nominee of the University Grants Commission;

   (iii) a nominee of the State Government.

The Search Committee shall submit a panel of three persons to the Government in alphabetical order and the Government shall appoint the Vice-Chancellor from out of the said panel:
provided that it shall be competent for the Government to call for a fresh panel if they consider necessary and the Search Committee shall submit a fresh panel to the Government."

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.